

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.759/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Articles 12 and 16 of the Power Purchase Agreements dated 31.12.2019 executed between Adani Solar Energy Jaisalmer One Private Limited and Solar Energy Corporation of India Limited.

Petitioner : Adani Solar Energy Jaisalmer One Private Limited (ASEJOPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **5.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Poonam Sengupta, Advocate, ASEJOPL
Ms. Sakshi Kapoor, Advocate, ASEJOPL
Shri Shubham Bhut, Advocate, ASEJOPL
Ms. Poorva Saigal, Advocate, HPPC
Ms. Pallavi Saigal, Advocate, HPPC
Ms. Kaavya Madaan, Advocate, HPPC
Shri Akhil Hasija, Advocate, CSPDCL
Shri Rohan Mishra, Advocate, CSPDCL
Ms. Anusha Nagarajan, Advocate, SECI
Shri Rahul Ranjan, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought an adjournment due to the unavailability of the arguing counsel and further requested to list this case along with Petition Nos. 933/MP/2025 and 952/MP/2025 involving similar issues. Considering the above, the Commission adjourned the matter.

2. The Petition will be listed for hearing along with Petition Nos. 933/MP/2025 and Anr. on **7.4.2026**.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

